## GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING LOK SABHA UNSTARRED QUESTION NO. 2602 TO BE ANSWERED ON 27.12.2018

### PENDING PAYMENTS TO MEDIA

### 2602. SHRI DIBYENDU ADHIKARI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether since 2014 the Government has kept pending of payments to media on Directorate of Advertising and Visual Publicity (DAVP) account;

(b) if so, the details of release of payment thereof since 2014, Sector-wise and Year-wise;

(c) the time by which medias will get their entire billing upto September 2018 therein ; and

(d) the steps taken/being taken by the Government with concerned departments to release payments thereon?

#### ANSWER

# MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF INFORMATION AND BROADCASTING {COL RAJYAVARDHAN RATHORE (Retd.)}

(a) &(b) payments by the Bureau of Outreach and Communication (BOC), erstwhile DAVP, to media organisations in respect of campaigns carried by them for creating awareness about the schemes/programmes being implemented by various Ministries/Departments, is a continuous process and is done as per funds made available to it.

The total sector-wise expenditure incurred by BOC by way of payments to the concerned media organisations for communication campaigns undertaken by it on behalf of various Ministries/Departments since 2014-15 is as under:

Year	Print	Audio	Outdoor
		Visual	Publicity
2014-15	424.84	473.67	81.27
2015-16	508.22	531.60	120.34
2016-17	468.53	609.14	186.59
2017-18	636.09	468.93	208.55
2018-19	250.80	259.15	94.42
till 19.12.2018			

(Rs. in Crore)

(c) It is the constant endeavor of the BOC to make payments to the media organizations as expeditiously as possible, having regard to the availability of funds and fulfillment of extant conditions and procedures laid down for clearance of bills.

(d) Ministry of Information & Broadcasting maintains a constant follow-up with the client Ministries/Departments for timely release of funds in respect of communication campaigns undertaken on their behalf and reviews the position with the BOC from time to time for early settlement of pending bills.